## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/188/ (IB)/2017

NAME OF THE PETITIONER(S)

: BALMER LAWRIE & CO LTD

NAME OF THE RESPONDENT(S)

: IBHAR TECHNOLOGIES PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Monica Chopda R.
for Harishankar
C. BERNARDA

COUNCEL FOR PETITIONER

RESPONDENT

PARR TECHOLOGIES DUTY

## ORDER

Counsel for Petitioner present. Mr. C. Bernard, Managing Director of the Company present. He has stated that the Respondent Company proposed to pay entire principal amount in 9 instalments and settlement to be reached with the other party. Counsel for Petitioner prayed for further time stating that he has not received the instruction from his client. Considering the request, finally time is extended. Put up on 18.08.2017 at 10.30 A.M.